

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

**LIBRARY**

No. O.A. 350/291/2020

Date of order: 23.02.2021

Present : **Hon'ble Mrs. Bidisha Banerjee, Judicial Member**  
**Hon'ble Dr. Nandita Chatterjee, Administrative Member**

Protima Chowdhury, wife of Sri  
Radhe Shyam Chowdhury, aged about  
59 years, working as Sorting Assistant  
under the SSRM Airport Sorting Division,  
Kolkata- 28, residing at No. 119/G/C/1/3,  
sector-I, salt lake city, Kolkata- 700091.

.....Applicant.

-versus-

1. Union of India service through the Secretary, Ministry of Communication, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi – 110001.
2. The Chief Post Master General, West Bengal Circle, Kolkata – 700012.
3. The Assistant Post Master General, South Bengal Region, Office of the Chief Post Master General, Yogayog Bhavan, Kolkata – 700012.
4. The Senior Superintendent of Post Offices, Kolkata Airport Sorting Division, Kolkata- 700 028.

.....Respondents.

For the Applicant : Mr. K. Sarkar, counsel

For the Respondents : Ms. P. Goswami, counsel



ORDER (Oral)

Per Bidisha Banerjee, Judicial Member

Heard both.

2. The applicants have preferred this application seeking the following reliefs:-

"8(i) to direct the respondents to cancel, withdraw and/or rescind the chargesheet dated 01.07.2019 and the order of punishment dated 13.01.2020 as contained in Annexure A-1 and A-3 herein respectively.

(ii) to direct the respondents to deal with and dispose of the appeal of the applicant dated 31.01.2020 as contained in Annexure A-6 herein.

(iii) to direct the respondents to refund the recovered LTC advance to the applicant of Rs. 5600/- and cancel, withdraw and/or rescind the Memo dated 13.01.2020 as contained in Annexure A-4 herein.

(iv) to direct the respondents to produce the entire records of the case before this Hon'ble Tribunal for effective adjudication of the issues involved herein.

(v) and to pass such further or other order or orders as to this Hon'ble Tribunal may deem fit and proper."

3. Ld. Counsel for respondents submits that the Appellate Authority had issued an order on the appeal of the applicant dated 31.01.2020 (as contained in Annexure A-6 of the OA) ~~for seeking disposal of the appeal~~ and therefore the OA has become infructuous.



4. It is made clear that we have not entered into the merits of this matter and therefore all points are kept open for consideration by the authorities.

5. Accordingly, OA is disposed of as infructuous.

(Dr. Nandita Chatterjee)  
Administrative Member

(Bidisha Banerjee)  
Judicial Member

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